CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

CP No.060/00205/2015 & MA No.060/00183/2016 IN OA No.060/00972/2014

Date of decision: 09.02.2016

CORAM: HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J) HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

- 1. Kiran Parkash, No. 506762, Elect. S.K.
- 2. Sham Sunder, MES NO.502115, posted as Refg/Mech HS
- 3. Tilak Raj, MES NO.502225, posted as MCM/Elect.
- 4. Kamal Kishore, MES NO.502504, posted as Refg/Mech HS
- 5. Amir Singh, MES NO.502224, posted as EGM HS
- 6. Shiv Karan, MESNO:504599, posted as FGM HS
- 7. Lakhbir Şingh, MES NO. 503000 posted as FGM HS.
- 8. Parbhat Singh, MES NO. 502070, posted as Refg/Mech HS
- 9. Sangat Singh, MES NO 502742, posted as Refg / Mech HS
- 10. Nirmolak, Singh, MES NO. 502218, posted as MCM) Refg. Mech.
- 11. Rattan Singh, MES NO. 502126, posted as Refg/Mech HS
- 12. Ashok Kumar, MES NO. 502272, posted as Refg/MechHS
- 13. Roshan Lal, MES NO.504906, posted as Elect. HS
- 14. Tilak Raj, MES NO.504311, posted as Elect HS
- 15. Amin Chand MES No. 504915 Elect. S.K.
- 16. Ramesh Chander MES No. 502412 Elect. S.K.
- 17. Nanak Chand MES No. 502569 Mate FGM
- 18. Tilak Raj, MES NO.509310, posted as Mate FGM
- 19. Avtar Singh, MES NO.507741, posted as Mate Elect.
- 20. Prabh Dayal MES No. 502750, posted at Mate Elect.
- 21. Charan Singh MES No. 502237, posted at Mate Elect.
- 22. Manohar Lal MES No. 502983, posted at Mate Elect.
- 23. Desh Raj MES No. 507040, posted at Mate Elect.

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- 24. Ashok Kumar MES No. 505158, posted at Elect. HS-1
- 25. Tarsem Lal, MES NO.504088, posted as FGM HS-1
- 26. Raj Kumar, MES NO.504450, posted as Elect HS.
- 27. Ramesh Kumar, MES NO.504032, posted as Mate Elect.
- 28. Charanjeet Singh, MES NO.504027, posted as Mate Elect.
- 29. Bachan Lal, MES NO.502371, posted as MCM.
- 30. Poras Kumar, MES NO.504310, posted as Elect HS
- 31. Raghubir Chand, MES NO.121178, posted as FGM MCM.
- 32. Ashok Kumar, MES NO.505634, posted as FGM S.K.
- 33. Ved Parkash, MES NO.365629, posted as MCM/FGM,
- 34. Balbir Singh, MES NO. 502505, posted, as FGM HS
- 35. Tej Ram, MES NO 502749, posted as Mate Elect
- 36. Bhajan Şingh, MES NO. 502451/ posted as Elect. S.K.
- 37. Tilak Singh, MES NO-502349, posted as EGM HS-1
- 38. Kewal Raj MES NO 506782, posted as Mate Elect
- 39. Balbir Şingh, MES NO 502754, posted as FGM HS-1
- 40. Ram Lal, MES NO. 503716, posted as Elect. HS
- 41. Hans Raj, MES NO. 364432, posted as FGM
- 42. Dhian Singh, MÉS NO.502322; posted as MCM
- 43. Subhash Chander, MES-NO 502413, posted as FGM
- 44. Harbans Lal, MES NO.362689, posted as MCM/FGM
- 45. Jatinder singh, MES NO.508148, posted as FGM.
- 46. Yash Pal, MES NO.504312, posted as FGM HS
- 47. Mohan Singh, MES NO.506511, posted as FGM.
- 48. Taroru Ram, MES NO.502758, posted as Mate Elect.
- 49. Ashok Kumar, MES NO.121170, posted as FGM-HS-1
- 50. K.J. Pandey, MES NO.3667666, posted as Elect. HS-1.
- 51. Raj Kumar, MES NO.502117, posted as FGM HS

(All working in the Garrison Engineer, Air Force, Pathankot C/o 56 APO).

... PETITIONERS

BY ADVOCATE: Sh. Rohiteshwar Singh.

VERSUS

- 1. Sh. G. Mohan Kumar, Secretary, Ministry of Defence, Raksha Bhawan, South Block, New Delhi-110001.
- 2. Sh. Sanjay Kothari, Secretary, Ministry of Personal, North Block, New Delhi-110001.
- 3. Sh. B.M. Mittal, Directorate General of Presonnel/CSCC, Engineer-in-Chief's Branch, Army Headquarters, Kashmir House, Rajaji Marg, New Delhi-110001.
- 4. G.S. Sood, Principal Controller of Defence Accounts, Western Command, Sector 9, Chandigarh
- 5. Sh. Vivekanand, Garrison Engineer, Air Force, Pathankot, C/o 56

BY ADVOCATE: Sh. Sanjay Goyal.

RESPONDENTS

HON'BLE MR. JUSTICE L.N .- MITTAL, MEMBER (J):-

MA No.060/00183/2016

The MA is allowed and accompanying affidavit is taken on record alongwith Annexures R-1 & R-2 subject to all just exceptions.

ORDER (ORAL

CP No.060/00205/2015

1. We have heard counsel for the parties. For compliance with order of the Tribunal, the respondents asked the petitioners to furnish undertaking that in case of over payment, if any, detected on receipt of final clarification, the amount would be recovered in lump sum. The petitioners have not furnished the said undertaking by now. No time

limit was either fixed in the order of the Tribunal for complying with the said order. We may, however, observe that the order is otherwise required to be complied with within a reasonable time.

- 2. Be that as it may, presently the petitioners have to furnish the aforesaid undertaking and only thereafter the respondents shall be able to comply with the order of the Tribunal.
- In view of the aforesaid, the instant Contempt Petition is disposed of at this stage, with liberty to the petitioners to file appropriate proceedings for execution of the order of the Tribunal, if

